

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 483/TT/2025

Subject : Petition under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for truing up of the transmission tariff for the 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and the determination of the transmission tariff for the 2024-29 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for "Augmentation of Transformation Capacity at 400/220 kV Ludhiana (PG) Substation" in the Northern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and Others

Date of Hearing : **14.5.2026**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Raman Kumar, PGCIL
Shri Vivek Singh, PGCIL
Shri Amit Yadav, PGCIL

Record of Proceedings

The matter was heard through video conferencing.

2. At the outset, the Petitioner's representative submitted that all the information sought by the Commission has been provided by the Petitioner. He further submitted that no reply has been filed by the Respondents and requested that the order be reserved in the present Petition.
3. None appeared on behalf of the Respondents, despite notice.



4. After the hearing, the Commission directed the Respondents to file their respective replies, if any, within a week, with an advance copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.

5. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

sd/-

(T.D. Pant)

Joint Chief (Law)

